

ITEM NO.37

COURT NO.9 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC

No(s). 13593-13594/2016

(Arising out of impugned final judgment and order dated 16/09/2015
in CMWP No. 50907/2015 and order dated 26/10/2015 in CMRA
No. 350928/2015 passed by the High Court of Judicature at
Allahabad)

ASSOTECH REALTY PVT. LTD.

Petitioner(s)

VERSUS

SATISH GOVIND AND ORS.

Respondent(s)

(With appln.(s) for permission to file SLPs and office report)

Date: 25/07/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. V. Giri, Sr. Adv.

Mr. Pradeep Aggarwal, Adv.

Mr. Lal Pratap Singh, Adv.

Mr. Umesh Pratap Singh, Adv.

Ms. Ruchi Kohli, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Permission to file the Special Leave Petitions is granted

Delay is condoned.

Heard Mr. V. Giri, learned Senior counsel appearing for the
petitioner.

Let the notice be issued on the Special Leave Petitions as
well as on the prayer for interim relief, returnable after four
weeks.

Dasti, service, in addition, is permitted.

(VISHAL ANAND) (SNEH LATA SHARMA)

COURT MASTER

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